

: ITEM NO.19

COURT NO.4

SECTION III

S U P R E M E C O U R T O F
RECORD OF PROCEEDINGS

I N D I A

Petition(s) for Special Leave to Appeal (C).....CC No(s).
10989-10996/2014

(Arising out of impugned final judgment and order dated 16/01/2014
in WP No.1887/2013, 61200/2013, 55781/2013, 60232/2013, 1891/2013,
4656/2013, 1892/2013 and 1704/2013 passed by the High Court Of
Judicature At Allahabad)

M/S PREM STEELS PVT.LTD CO.&ETC.ETC

Petitioner(s)

VERSUS

STATE OF U.P AND ORS Respondent(s)
(With appln. (s) for c/delay in filing SLP and office report)

WITH
S.L.P.(C).....CC Nos.11110-11114/2014
(With appln.(s) for c/delay in filing SLP and Office Report)

Date : 30/07/2014 These petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ANIL R. DAVE
HON'BLE MR. JUSTICE VIKRAMAJIT SEN

For Petitioner(s) Mr. Kavin Gulati, Sr. Adv.
Mr. Rohit Sthalekar, Adv.
Mr. Avi Tandon, Adv.
Ms. Rashmi Singh, Adv.

For Respondent(s) Mr. B.C. Rai, Adv.

UPON hearing the counsel the Court made the following
O R D E R

Delay condoned.
Issue notice.
Tag with SLP(C)No.13030 of 2014.
Leave to correct the prayer is granted.

Signature Not Verified

Digitally signed by
Sarita Purohit
Date: 2014.08.02
12:29:40 IST
Reason:

(Sarita Purohit)
Court Master

(Sneh Bala Mehra)
Assistant Registrar